

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.372 of 2016 in
DFR No. 493 of 2016

Dated :14th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of :

Jharkhand Urja Vikas Nigam Ltd. & Anr. ...Appellant(s)
Versus
M/s Inland Power Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Kumar, Sr. Adv.
Mr. Himanshu Shekhar
Mr. Navin Kumar
Mr. Aabhas Parimal
Mr. Aparajita Bhardwaj

Counsel for the Respondent(s) : Mr. Devashish Bharuka for R-1

ORDER

IA No.372 of 2016
(Appl. for condonation of delay)

Issue notice. Mr. Devashish Bharuka takes notice on behalf of Respondent No.1 and seeks two weeks time to file reply to the application for condonation of delay. Notice be issued to the other Respondents returnable on 16.08.2016. Dasti in addition is permitted.

List the matter on **16.08.2016**. In the meantime, reply to the application for condonation of delay may be filed on or before 28.07.2016 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/jps